

.ITEM NO.108

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1155 OF 2006

DEVENDRA KUMAR

Appellant (s)

VERSUS

STATE OF UTTARANCHAL & ORS.  
(NOW UTTARAKHAND)

Respondent(s)

(With prayer for interim relief)

Date: 15/12/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Appellant(s)

Mrs. Nanita Sharma, Adv.  
Mr. Vivek Sharma, Adv.

For Respondent(s)

Mr. S.S. Shamsbery, Adv.  
Mr. Jatinder Kumar Bhatia, Adv. (NP)

UPON hearing counsel the Court made the following  
O R D E R

By way of last chance, this case is adjourned to the second week of January 2012.

It is made clear that in case no reasonable offer comes from the State of Uttarakhand, the Court may proceed to hear the parties on merits and dispose of the case in accordance with law.

(N.S.K. Kamesh)  
Court Master

(Sneh Bala Mehra)  
Court Master